

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 167/MP/2011

Subject: Approval for Lignite Transfer Price for the period 01.04.2004 to 31.03.2014 in respect of NLC mines.

Date of Hearing: 11.7.2013

Coram: Shri V.S. Verma, Member
Shri M. Deena Dayalan, Member

Petitioner: NLC Ltd.

Respondents: TNEB & 4 others.

Parties Present: Shri S. Ravi Sankar, NLC
Shri W. Jeyasingh Daniel, NLC
Shri J. Dhanasekaran, NLC
Swagatika Sahoo, Advocate, TANGEDCO

RECORD OF PROCEEDINGS

During the hearing, the representative of the petitioner, NLC submitted:

- (a) The Commission in Petition No. 230/2009, allowed the estimated Mine closure cost as considered by the petitioner in the lignite price subject to the adjustment as and when the Mine closure cost is approved by the Ministry of Coal.
- (b) Ministry of Coal has issued guidelines for preparation of mine closure plan vide letter dated 27.8.2009 and has specified the Mines closure cost as ₹6 lakhs/Hectare.
- (c) Based on the Ministry of Coal guidelines, the Annual Mine Closure Cost was worked out and submitted to the Ministry of Coal for approval. Ministry of Coal has approved the mine closure plan along with Annual Mine Closure Cost vide letter dated 31.3.2011.
- (d) Based on the Ministry of Coal a guideline on Mine Closure, the petitioner has worked out the Lignite Transfer price duly certified by auditor & Co.

2. The proxy counsel for the respondent, TANGEDCO prayed for adjournment of the hearing on the ground that the counsel appearing in the matter could not be present due to personal difficulty. However, on a specific query by the Commission as to whether reply has been filed by TANGEDCO, the learned counsel replied in the

affirmative. The learned proxy counsel prayed that the respondent TANGEDCO may be permitted to file in additional reply, if any.

3. The Commission admitted the matter and directed issuance of notice to respondents. The respondents are directed to file their replies by 25.7.2013, with copy to the petitioner, who may file its response by 1.8.2013. Liberty was granted to respondents TANGEDCO to file its written submissions, if any.

4. Matter shall be listed for final hearing on 20.8.2013.

By order of the Commission

Sd/-
(T. Rout)
Joint Chief (Law)